

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 182/TT/2018**

**Subject** : Approval of transmission tariff for 400 kV, 125 MVAR Bus Reactor at Bina under Installation of Bus Reactor and ICT in Western Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

**Date of Hearing** : 24.1.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Madhya Pradesh Power Management Company Ltd. (RRVPL) and 7 others

**Parties present** : Shri Abhay Choudhary, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Mukesh Kori, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of tariff of 400 kV, 125 MVAR Bus Reactor at Bina. He submitted that the tariff for the instant asset was earlier claimed in Petition No. 208/TT/2016 and the Commission vide order dated 22.11.2017 in the said petition decided that allowing tariff for 125 MVAR bus reactor at Bina without de-capitalization of the existing 63 MVAR bus reactor would be tantamount to serving of two assets and accordingly directed the petitioner to de-capitalize the existing 63 MVAR bus reactor and file a separate petition claiming tariff for 125 MVAR bus reactor at Bina. He submitted that the instant petition has been filed as per the directions of the Commission in order dated 22.11.2017. He submitted that the 63 MVAR reactor that is de-capitalized would be used as a regional spare. He submitted that the details of de-capitalization and all other information required for determination of tariff for the 125 MVAR bus reactor has been submitted and requested to allow the tariff as claimed in the petition. He also submitted that there



is no time and cost over-run in case of the instant asset and requested to allow the tariff as claimed in the petition.

2. The Commission directed the petitioner to submit the following information, on affidavit by 11.2.2019 with an advance copy to the respondents:-

- (i) Details of scope of work covered under various petitions;
- (ii) CMD certificate as required under Grid code.

3. The Commission directed the respondents to file their reply by 18.2.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 25.2.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

